

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1047

ANSWERED ON:23.11.2007

NATIONAL JUDICIAL COUNCIL

Rao Shri Sambasiva Rayapati;Shaheen Shri Abdul Rashid

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of setting up of a National Judicial Council;
- (b) whether the comments have been sought from the State Governments and High Courts in this regard;
- (c) if so, the details thereof; and
- (d) the time by which the Council would become functional?

Answer

MINISTER OF LAW AND JUSTICE(SHRI H. R. BHARDWAJ)

(a),(b),(c)&(d) The Judges Inquiry Bill, 2006 was introduced in the Lok Sabha on 19.12.2006 which inter-alia provided for setting up of a National Judicial Council. The Bill was referred to the Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice which has since given its Report. The Report of the Standing Committee is being examined.